

## HOW TO FILE INFORMATION?

- Indicate your complete postal address with PIN code, telephone & fax number and email address. Mention legal name and address(es) of the enterprise(s) alleged to have contravened the provisions of the Act.
- The information should be duly signed by the authorised person in the form of statement of facts and should contain details of the alleged contraventions of the Act. It should be accompanied by supporting documents, affidavits and evidence.
- Any information or reference or responses to the Commission should be sent to the Secretary, in person or by registered post or courier service or facsimile transmission addressed to the Secretary or to the authorized officer.
- The information you file with the Commission should be accompanied by proof of having paid the fee by tendering demand draft or pay order or banker's cheque, payable in favour of Competition Commission of India (Competition Fund), New Delhi or through Electronic Clearance Service (ECS) by direct remittance to the Competition Commission of India (Competition Fund), Account No. 1988002100187687 with "Punjab National Bank, Bhikaji Cama Place, New Delhi-110066.
- For complete details of the prescribed procedure for filing information, please refer to the booklet titled "[How to File Information?](#)"; or refer Regulations 10-13, 23 and 49 of the [Competition Commission of India \(General\) Regulations, 2009](#).

## Format No.1

BEFORE COMPETITION COMMISSION OF INDIA  
AT NEW DELHI

[FOR FILING INFORMATION]

1.	Particulars of the Informant(s) [Legal Name]	:	
2.	Complete postal address in India for delivering of summons or notice with PIN code	:	
3.	Tel. No., Fax No. & E-mail address	:	
4.	Mode of service preferred	:	
5.	Name of the individual/enterprise/ Corporation/association etc. against which information is filed (alongwith address)	:	
6.	Name and address of the counsel or other authorised representative	:	
7.	<p>Details of fee paid in accordance with regulation 49 of CCI (General) Regulation, 2009</p> <p>[Applicable Fee shall be paid either by tendering demand draft or pay order or banker's cheque, payable in favour of Competition Commission of India (Competition Fund), New Delhi or through Electronic Clearance Service (ECS) by direct remittance to the Competition Commission of India (Competition Fund), Account No. 1988002100187687 with "Punjab National Bank, Bhikaji Cama Place, New Delhi – 110066".]</p>	:	
8.	Introduction/ brief of the facts giving rise to filing of the information	:	
9.	<p>Jurisdiction of CCI</p> <p><i>[applicant(s) should satisfy before filing application whether the issue taken up is covered under the provisions of the Competition Act, 2002]</i></p>	:	

10.	<p>Details of alleged contravention of the provisions of the Competition Act, 2002 [In the case of contravention of Section 3 of the Competition Act, 2002, all documents, affidavits and evidence, as the case may be, in support of the alleged contravention may be furnished;</p> <p style="text-align: center;">and /or</p> <p>In the case of contravention of Section 4 of the Competition Act, 2002, information relating to relevant market and all documents, affidavits and evidence, as the case may be, in support of alleged contravention may be furnished]</p>	:	
11.	Detailed facts of the case	:	
12.	Whether the confidentiality of the informant is to be maintained (Section 57 read with Reg.35)	:	
13.1	<p>Whether any document or documents or parts thereof is to be treated confidential.</p> <p>[While seeking confidentiality of document or documents or parts thereof the provisions Regulation No.35(3) of CCI (General) Regulations, 2009 shall be followed scrupulously]</p>	:	
13.2	<p>If 13.1 is yes,</p> <p>(i) The reasons for seeking confidentiality of document or documents or parts thereof.</p> <p>(ii) The period for which confidentiality is sought.</p> <p>(iii) Whether the procedure laid down in Regulation No.35(5) of CCI (General) Regulations, 2009 have been followed and a non-confidential part of the document has been filed.</p>	:	
14.	Any other relevant fact in connection with the filing of information	:	

15.	Interim relief sought for under Section 33 of the Competition Act, 2002, if any [For this purpose the informant shall explain that  (i) What irreparable loss is caused / likely to be caused to the informant; and (ii) How balance of convenience lies in his favour.]	:	
16.	Relief sought for from the CCI	:	
17.	Verification	:	

[Signature of the Informant (s)]

Date:

Place: